

**GUWAHATI BENCH : GUWAHATI**

APPLICATION NO. 305798

OF 199

Respondent(s) *W D & M*

Advocate for Respondent(s) *R/h Counsel.*

21.1.99

Copies of the order  
have been sent to the  
D/Sec for issuing the  
same to the L/Advocate  
of the party.

W.S.

Issued vide despatch  
No. 235 & 286 dt 22.1.99

Notes of the Registry	Date	Order of the Tribunal
<p>1. The first case is a request for a writ of habeas corpus on behalf of a person who claims to be a citizen of the United States and who is being held in custody by the United States Army.</p> <p>2. The second case is a request for a writ of habeas corpus on behalf of a person who claims to be a citizen of the United States and who is being held in custody by the United States Army.</p> <p>3. The third case is a request for a writ of habeas corpus on behalf of a person who claims to be a citizen of the United States and who is being held in custody by the United States Army.</p> <p>4. The fourth case is a request for a writ of habeas corpus on behalf of a person who claims to be a citizen of the United States and who is being held in custody by the United States Army.</p> <p>5. The fifth case is a request for a writ of habeas corpus on behalf of a person who claims to be a citizen of the United States and who is being held in custody by the United States Army.</p> <p>6. The sixth case is a request for a writ of habeas corpus on behalf of a person who claims to be a citizen of the United States and who is being held in custody by the United States Army.</p> <p>7. The seventh case is a request for a writ of habeas corpus on behalf of a person who claims to be a citizen of the United States and who is being held in custody by the United States Army.</p> <p>8. The eighth case is a request for a writ of habeas corpus on behalf of a person who claims to be a citizen of the United States and who is being held in custody by the United States Army.</p> <p>9. The ninth case is a request for a writ of habeas corpus on behalf of a person who claims to be a citizen of the United States and who is being held in custody by the United States Army.</p> <p>10. The tenth case is a request for a writ of habeas corpus on behalf of a person who claims to be a citizen of the United States and who is being held in custody by the United States Army.</p>	<p>1. 1950</p> <p>2. 1950</p> <p>3. 1950</p> <p>4. 1950</p> <p>5. 1950</p> <p>6. 1950</p> <p>7. 1950</p> <p>8. 1950</p> <p>9. 1950</p> <p>10. 1950</p>	<p>1. 1950</p> <p>2. 1950</p> <p>3. 1950</p> <p>4. 1950</p> <p>5. 1950</p> <p>6. 1950</p> <p>7. 1950</p> <p>8. 1950</p> <p>9. 1950</p> <p>10. 1950</p>